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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO.167/91 in  
O.A. NO. 483/89

DECIDED ON : 07.02.1992

Chaman Lal Batra ... Petitioner  
vs.  
N. N. Vohra & Ors ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri B. L. Madhok, Proxy Counsel for  
Shri B. S. Maine, Counsel for Petitioner

Shri M. L. Verma, Counsel for Respondents

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

The respondents have filed a statement dated 6.2.1992 giving the particulars about the amounts due to the petitioner and the amounts actually paid to him. This, according to the respondents, is the full compliance with the judgment of the Tribunal. A copy of the said statement has also been furnished to the counsel for the petitioner in the Court.

2. On the material now placed before us, it is not possible to take the view that there is no full compliance. Hence, we drop these proceedings. However, if there is any error, the petitioner is entitled to bring it to the notice of the respondents to correct the same.

The present C.C.P. is disposed of accordingly.

*V. S. Malimath*  
( P. C. JAIN )  
MEMBER (A)

( V. S. MALIMATH )  
CHAIRMAN